

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2889
TO BE ANSWERED ON 13.03.2018**

MAINTENANCE AND WELFARE OF PARENTS AND SENIOR CITIZENS ACT, 2007

2889. SHRI PONGULETI SRINIVASA REDDY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, the State Governments are required to constitute the Tribunals on subdivision level headed by SDM to adjudicate matters related to this law;
- (b) if so, whether all the State Governments have complied with the same and constituted Tribunals;
- (c) if so, the details thereof; and
- (d) if not, the number of States that are yet to constitute the Tribunals and the follow up action taken thereon?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) to (c): Yes, Madam. According to section 7 of the Maintenance and Welfare of Parents and Senior Citizens (MWPC) Act, 2007, the State Governments shall constitute Maintenance Tribunals at sub-divisional level, presided over by an officer not below the rank of Sub-Divisional Officer of a State. Further, as per section 15 of the said Act, State Government may constitute one Appellate Tribunal for each District to hear the appeal against the order of the Maintenance Tribunal and such Tribunals shall be presided over by an officer not below the rank of District Magistrate. As per the information available, such Tribunals, under the MWPC Act, 2007, have been constituted by all the State Governments and UT Administrations. Details are placed at **Annexure**.

(d): Does not arise.

ANNEXURE**Details of Notification of Tribunals under the Maintenance and Welfare of Parents and Senior Citizens Act, 2007**

S.No.	Name of State/UT	Date of Notification of Maintenance Tribunal	Date of Notification of Appellate Tribunal
1.	Andhra Pradesh	19.08.2008	19.08.2008
2.	Bihar	09.11.2011	09.11.2011
3.	Chhattisgarh	24.01.2009	24.01.2009
4.	Goa	24.09.2009	24.09.2009
5.	Gujarat	19.05.2009	19.05.2009
6.	Haryana	23-11-2010	23-11-2010
7.	Himachal P.	The State has its own Act	
8.	J& Kashmir	MWPSA Act, 2007 not applicable	
9.	Jharkhand	14.02.2009	14.02.2009
10.	Karnataka	19.02.2009	19.02.2009
11.	Kerala	17.08.2009	17.08.2009
12.	Madhya Pradesh	02.07.2009	02.07.2009
13.	Maharashtra	04.05.2010	28.09.2010
14.	Odisha	01.10.2009	01.10.2009
15.	Punjab	27.08.2008	27.08.2008
16.	Rajasthan	19.09.2008	19.09.2008
17.	Tamil Nadu	31.12.2009	31.12.2009
18.	Telangana	19.08.2008	19.08.2008
19.	Uttar Pradesh	20.10.2014	20.10.2014
20.	Uttarakhand	07.08.2012	07.08.2012
21.	West Bengal	20.01.2009	20.01.2009
North-eastern States:			
22.	Arunachal Pradesh	19.06.2012	19.06.2012
23.	Assam	02.08.2008	02.08.2008
24.	Manipur	06.07.2012	14.09.2012
25.	Meghalaya	08.05.2014	08.05.2014
26.	Mizoram	01.12.2014	01.12.2014
27.	Nagaland	07.02.2014	07.02.2014
28.	Sikkim	18.12.2011	18.12.2011
29.	Tripura	15.08.2008	15.08.2008
Union Territories:			
30.	Andaman & Nicobar Island	04.03.2010	04.03.2010
31.	Chandigarh	22.12.2008	22.12.2008
32.	Dadra & Nagar Haveli	07.04.2010	07.04.2010
33.	Daman & Diu	07.04.2010	07.04.2010
34.	Delhi	01.10.2009	11.02.2011
35.	Lakshadweep	16.03.2015	16.03.2015
36.	Puducherry	27.10.2011	27.10.2011
